

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c) The Department has not received any report regarding tourists facing a problem in getting petrol while going to hill towns of Mussorie, Kashmir, Nainital, etc.

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Expenditure on Renovations in Nationalised Banks

2639. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA: Will the Minister of FINANCE be pleased to state:

(a) the amount spent on renovations in nationalised banks during the last three years, year-wise;

(b) whether Government propose to cut down such expenditure; and

(c) the steps taken/proposed to be taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The information is being collected and to the extent available will be laid on the Table of the House.

(b) and (c) Banks have been advised by Reserve Bank of India to draw up action plans with a view to improving their operational efficiency. Banks have also taken certain measures for enhancing productivity and for effecting economy in expenditure.

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Opening of Bank Branches

2640. SHRI RAVI NARAYAN PANI:

SHRI ANADI CHARAN DAS:

SHRI RAJVEER SINGH:

SHRI R.L.P. VERMA:

SHRI C. SRINIVASAN:

SHRI RAMESH CHENNI-THALA:

SHRI MANIKRAO HOD-LYA GAVIT:

SHRI R. N. RAKESH:

SHRIMATI VASUNDHARA RAJE:

SHRI KALPNATH SONKAR:

SHRI JANARDAN TIWARI:

SHRI M.S. PAL:

SHRI KODIKKUNNIL SURESH:

SHRI BALVANT MANVAR:

Will the Minister of FINANCE be pleased to state:

(a) whether any recommendation/suggestion has been received from State Governments for opening of the bank branches;

(b) if so, the details thereof, State-wise; and

(c) the number of bank branches proposed to be opened in the country during 1990, district-wise; and

(d) the location of each of the branches proposed to be opened in Uttar Pradesh, Bihar, Orissa, Tamil Nadu and Gujarat?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) (a) to (d) The previous Branch Licensing Policy (1985-90) came to an end on 31-3-1990, and the guidelines for the ensuing policy are yet to be announced by the Reserve Bank of India (RBI). It will not be possible to indicate the number of bank branches likely to be opened in the districts of the country during 1990. However, 1589 licences granted during the previous policy are still pending for utilisation with the banks and RBI has extended the validity period of such licences upto 30th of September, 1990. The details regarding the licences pending in the states of

Uttar Pradesh, Bihar, Orissa, Tamil Nadu and Gujarat are as follows:

<i>State</i>	<i>No. of licences pending</i>
Uttar Pradesh	181
Bihar	233
Orissa	103
Tamil Nadu	33
147 Gujarat	33

Release of Funds to Nagaland

2641. SHRI SHIKIHO SEMA: Will the Minister of FINANCE be pleased to state:

(a) whether Union Government have released the funds, due to the State of Nagaland in the month of March, 1990;

(b) if not, the reasons therefor; and

(c) the time by which the funds will be released?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) All the amounts due to the Government of Nagaland in the month of March, 1990 were released in full.

(b) and (c) Do not arise.

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Exploitation of Tin in Bustar, Madhya Pradesh

2642. SHRI MANKURAM SO-DHI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether tin deposits are available in Bustar district of Madhya Pradesh in abundance and smugglers re exploiting it clandestinely;

(b) if so, the details with reasons hereof and

(c) the reaction of Government thereon?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Tin deposits occur in Bustar district of Madhya Pradesh. Illegal mining of tin is known to have taken place in the past in the area.

(b) and (c) The information is being collected and will be laid on the Table of the House.

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Action under FERA

2643. SHRI HUKUMDEO NARAYAN YADAV: Will the Minister of FINANCE be pleased to state:

(a) the number of persons against whom action has been taken under Foreign Exchange Regulation Act during 1989 and 1990 so far;

(b) the particulars of the persons against whom action has been taken and since when these cases are pending and the amount involved therein, separately; and

(c) the action taken and the reasons for delay in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) The data of the cases registered, adjudicated, penalty imposed and Indian and foreign currency ordered to be confiscated during the years, 1989 and